

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

31. C.P. (IB)/174(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **01.05.2024**

Name of the Party: Solapur Janata Sahakari Bank Limited  
Vs

Sopanrao Tukaram Naranvar Personal  
Guarantor Of M/S Shetkari Sakhar  
Karkhana (Chandrapuri) Limited

Section 95(1) of Insolvency and Bankruptcy Code, 2016

**ORDER**

1. Ms. Raina Birla, Ld. Counsel for the Financial Creditor present.
2. The Registry is directed to issue notice to the Personal Guarantor intimating the next date of hearing and to place on record the tracking report alongwith notice before the next date of hearing.
3. The Personal Guarantor is directed to file reply within two weeks from the date of receipt notice after duly serving a copy to the other side, at least two days in advance before the next date of hearing.
4. Post this matter on **05.06.2024** for further consideration.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**